

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 134(ND)/2013
CA NO.

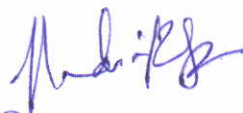

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. S. K. MOHAPATRA
Hon'ble Member (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 15.09.2016**

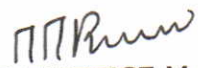
NAME OF THE COMPANY Alpee Enterprises Pvt. Ltd. & ors.
V/s.
M/s. SAS Hospitality Pvt. Ltd.
SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Nadia Rafiq,	Adv.	R-14	
2.	ANIMESH SINHA,	Adv.	R-1	
3.	TANIMA GAUR,	Adv.	"	

Order

One last opportunity is granted to the parties to settle the matter amicably within a period of three weeks. If no settlement is arrived at, the parties shall address arguments.

List on 07.10.2016.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER (T)

15th September, 2016
(P.K. SUD)